

**Penalisation to Drug companies for illegal excess capacity**

1081. SHRI NIREN GHOSH : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether drug companies ever been penalised for building illegal excess capacity ; and

(b) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) : (a) No, Sir.

(b). The phenomenon of production exceeding the licensed capacities is not confined to drug industry. In the case of drug industry it was decided in March, 1978 to regularise excess production of bulk drugs and formulations as per criteria and conditions indicated in paragraphs 27.3 to 35 of the Statement laid on the Table of the Lok Sabha on 29-3-1978. It was also decided that if the companies had expanded beyond licensed capacity or done any other acts in violation of the conditions attached to the specific Industrial Licences or other authority granted to them or of any other laws during the period 1973-77 or prior to that, action might be taken against them on the same lines as applicable to all companies in other sectors of industry which might have committed similar violations.

While data was collected to implement the above mentioned decisions and discussions and assessments were being done Government announced its policy in August 1980 to recognise installed capacities as on 4-9-1980 where there are in excess of licensed capacities subject to certain conditions in respect of certain selected industries of importance to the national economy and those engaged in the production of articles of mass consumption (which includes drugs and pharmaceuticals industry).

The question of implications of both the policies is being examined in consultation with the concerned departments.

**Set up of two large size fertilizer projects in Gujarat**

1082. SHRI R.P. GAIKWAD : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that two large sized fertilizer projects are to be set up near Surat in Gujarat ;

(b) if so, whether they will be in Public Sector or in Joint Sector ;

(c) whether there are any foreign consultants engaged in the implementation of these two projects ; and

(d) if so, names of these foreign consultants and remuneration to be paid to each of them ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P.C. SETHI) : (a) A large-sized fertilizer project with two ammonia plants and four urea plants is being set up at Hazira, near Surat in Gujarat.

(b) the project is in the cooperative sector.

(c) & (d). M/s Snamprogetti of Italy have been awarded the consultancy contract for the urea plants for a total fees (nett) of about \$ 5,237 million. M/s Kellogg India Ltd. (KIL) and M/s Kellogg International Service Corporation (KISCO) are the consultants for the ammonia plants. The total fees (nett) payable to Kellogg is about \$ 15,400 million.

**Consultations with State Governments to provide Legal Aid to the Poor**

1083. SHRI RAM SWARUP RAM : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government in consultation with State Governments are trying to create a pool of lawyers on district levels to provide legal aid and help the poor people in the disposal of the cases pending against them ; if so, the proposals thereof ;

(b) whether any State Government have taken so far any scheme for helping and aiding poor people in their States ; and if so, the facts thereof and names of States ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS : (SHRI P. SHIV SHANKER) : (a) No, Sir. It is for the State Governments and Union Territory Administrations operating Legal Aid Schemes to make necessary arrangements for appointments of counsel for legal aid either by drawing up a panel for the purpose or otherwise.

(b) Details of the Legal Aid Schemes operating in various States and Union Territories available with the Government are placed on the Table of the House. [Placed in Library Ser. No. LT-1994-180]